

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM NO. 13
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd
And Bharti Hexacom Ltd.

.... Petitioner

Order under Section 7

Order delivered on 12.10.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the petitioner: Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar &
Mr. Pradyumna Sharma, Advocates
For the ITD Mr. Deepak Anand, Jr. St. Counsel with Mr. Aayushmaan
Valsyayana, Advs.

ORDER

CA-1026(PB)/2018

It is clarified that notice to Official Liquidator is not required to be issued as in order dated 20.09.2018 issuance of notice to Official Liquidator has already been dispensed with. However, in the order dated 25.09.2018 the requirements of issuance of notices to OL has been erroneously mentioned and the same is deemed to be deleted.

CA-1026(PB)/2018 stands disposed of.

CA-1027(PB)/2018

This is an application for preponing the date of hearing as specified in the order dated 25.09.2018. In the last para (vii) the date of hearing shall be substituted to 30.11.2018.

CA-1027(PB)/2018 stands disposed of.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)